

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 107
(IB)-190(PB)/2017

IN THE MATTER OF:

Union Bank of India
Applicant/petitioner

....

v.

Era Infra Engineering Limited

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code (CIRP)

Order delivered on 10.09.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP
&

Mr. Manmeet Singh, Mr. Anugrah Robin Frey

For the Suspended Director
For the Liquidator

Ms. Abhilasha Kumar, Advs.

Mr. Apoorv Agarwal, Adv.

For the Dir. of Enforcement
For the Smaksha Asset
For CA-2497/2019

Mr. Abhirup dasgupta & Mr. Ishaan Duggal,
Advs.

Mr. Zoheb Hossain & Mr. Agni Sen, Advs.

Mr. Anshuman Mohit Chaturvedi, Adv.

Mr. Ritin Rai & Mr. Aditya Narayan Mahajan,
Advs.

For the RP

Ms. Wamika Trehan, Mr. Mohit Kishore & Mr.
Shivank Diddi, Advs.

For the ICICI Bank
For the Independent Dir.

Mr. Abhishek Anand, Adv.

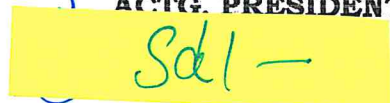
Mr. Sunil Malhotra, Mr. Rajat Malhotra & Mr.
Vivek Karn, Advs. for IA-2510/2020

ORDER

IA-2460/2020

List on **05.10.2020.**


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT


(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)